

**HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD
(Special Original Jurisdiction)**

**FRIDAY, THE EIGHTEENTH DAY OF OCTOBER
TWO THOUSAND AND TWENTY FOUR**

PRESENT

**THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HONOURABLE SRI JUSTICE J SREENIVAS RAO**

**WRIT PETITION NO: 7708, 11008, 11349, 22809, 23477, 23713, 24171 and 24391 OF
2020 and 1724, 1762, 2078, 2193, 2797, 3193, 3640, 3797 & 3942 of 2021**

WRIT PETITION NO: 7708 OF 2020

Between:

Bheemiseti Kumara Sagar, S/o. Bheemiseti Lakshmanarao, Aged about 30 years, Occ. Student, R/o. 3-31, Thimmarajupeta, Ward-9, Vishakhapatnam, A.P. - 531033.

...PETITIONER

AND

1. The State of Telangana, represented by its Principal Secretary, Medical and Health Family Welfare Department, Secretariat Buildings, Hyderabad
2. Kaloji Nararayana Rao University of Health Sciences, represented by its Registrar, Warangal

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a Writ, Order or Direction more particularly one in the nature of Writ of Mandamus by declaring the action of the Respondent No. 2 in not considering Petitioner for second phase counseling for admission into Post Graduate Medical Degree / Diploma and MDS courses for the academic year 2020 - 21 under OCI / NRIs for admission into Management direct the Respondent No. 2 to allow the petitioner to upload application for second phase counseling for admission into Post Graduate Medical Degree / Diploma and MDS courses under OCI / NRIs for admission into Management Quota for the academic year 2020 - 21

IA NO: 1 OF 2020

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the Respondent No.2 to consider and allow the petitioner to upload application in

the online for second phase online counseling for admission into Post Graduate Medical Degree/ Diploma and MDS courses under OCI/NRIs for admission into Management Quota for the academic year 2020 - 21, pending disposal of the main Writ Petition

WRIT PETITION NO: 11008 OF 2020

Between:

Shaikh Sana Hafiz, D/o. Hafiz Shaikh, Aged about 27 years, Occ.Student, R/o. 57, Salisbury Park, Near Mantri Estate, Yasin Jug Dargah, Pune, Maharashtra 411037.

.. PETITIONER

AND

1. The State of Telangana, represented by its Principal Secretary, Medical and Health Family Welfare Department, Secretariat Buildings, Hyderabad
2. Kaloji Nararayana Rao University of Health Sciences, represented by its Registrar, Warangal

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a Writ, Order or Direction more particularly one in the nature of Writ of Mandamus by declaring the action of the Respondent No. 2 in not considering Petitioner for second phase counseling for admission into Post Graduate Medical Degree / Diploma and MDS courses for the academic year 2020-21 under OCI / NRIs for admission into Management Quota (MQ1) / (MQ2) /Institutional Category (MQ3) as illegal, arbitrary, unconstitutional and consequently direct the Respondent No. 2 to allow the petitioner to upload application for second phase counseling for admission into Post Graduate Medical Degree / Diploma and MDS courses under OCI / NRIs for admission into Management Quota (MQ1)/ (MQ2) /Institutional Category (MQ3) for the academic year 2020-21

IA NO: 1 OF 2020

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the Respondent No.2 to consider and allow the petitioner to upload application in the online for second phase online counseling for admission into Post Graduate Medical Degree/ Diploma and MDS courses under OCI / NRIs for admission into Management Quota (MQ1)/(MQ2) /Institutional Category / (MQ3) for the academic year 2020-21, pending disposal of the main Writ Petition

WRIT PETITION NO: 11349 OF 2020**Between:**

ALWAL NIKITHA, D/o. A SRINIVAS, Aged about 24 years, Occ. Student, R/o, 2-73/1 Madhapur megahills Serilingampally Hyd-500081.

...PETITIONER**AND**

1. The State of Telangana, represented by its Principal Secretary, Medical and Health Family Welfare Department, Secretariat Buildings, Hyderabad
2. Kaloji Nararayana Rao University of Health Sciences, represented by its Registrar, Warangal.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a Writ, Order or Direction more particularly one in the nature of Writ of Mandamus by declaring the action of the Respondent No. 2 in not considering Petitioner for MOP-UP phase counseling for admission into Post Graduate Medical Degree / Diploma and MDS courses for the academic year 2020-21 under admission into Management Quota (MQ1)/(MQ2) (MQ3) as illegal, arbitrary, unconstitutional and consequently direct the Respondent No. 2 to allow the petitioner to upload application for MOP-UP phase counseling for admission into Post Graduate Medical Degree / Diploma and MDS courses under admission into Management Quota (MQ1)/ (MQ2) (MQ3) for the academic year 2020-21

IA NO: 1 OF 2020

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the Respondent No.2 to consider and allow the petitioner to upload application in the online for MOP-UP phase online counseling for admission into Post Graduate Medical Degree/ Diploma and MDS courses under admission into Management Quota (MQ1) / (MQ2) (MQ3) for the academic year 2020-21, pending disposal of the main Writ Petition

WRIT PETITION NO: 22809 OF 2020**Between:**

M Chaltra Krishna, D/o. M Krishna Mohan Rao, Aged about 19 years, Occ. Student, R/o.40-790-10-D, Nehru Nagar, Kurnool, A.P - 518004.

...PETITIONER**AND**

1. The State of Telangana, represented by its Principal Secretary Medical and Health Family Welfare Department, Secretariat Buildings, Hyderabad
2. Kaloji Nararayana Rao University of Health Sciences, represented by its Registrar, Warangal.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a Writ, Order or Direction more particularly one in the nature of Writ of Mandamus by declaring the action of the Respondent No. 2 in not considering Petitioner for counseling for admission into MBBS/BDS Degree / Diploma courses for the academic year 2020-21 under B and C/NRI Category Management Quota, as illegal, arbitrary, Unconstitutional and consequently direct the Respondent No. 2 to allow the petitioner to upload application for counseling for admission into MBBS/BDS Degree / Diploma and MBBS courses under B and C/NRI Category Management Quota for the academic year 2020-21

IA NO: 1 OF 2020

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the Respondent No.2 to consider and allow the petitioner to upload application in the online for counseling for admission into MBBS/BDS Degree/ Diploma and MBBS courses under B and C/NRI Category Management Quota for the academic year 2020-21, pending disposal of the main Writ Petition

WRIT PETITION NO: 23477 OF 2020

Between:

1. Sujanmai Suguna Kari, D/o, Kari Sri Harinadh, Aged about 19 years, Occ. Student, R/o. Flat No.G1 Akarshita towers Joji Nagar, Opp vidhyadharampuram Rtc Bus depot, Vijayawada.A.P-520012
2. Saripella Sundara Karthik, S/o, Saripella Raja Sekhar, Aged about 18 years, Occ. Student, R/o, 6-3-678, Flat no.C309, Pasha court apartments, Somajiguda Hyderabad,T.S-500082
3. Khadirabad Achyuth Kumar, S/o, Khadirabad Ramesh, Aged about 19 years, Occ. Student, R/o, 4-31/1, Akshanpally,Near ZPHS School, Medak District,T.S502270

...PETITIONERS

AND

1. The State of Telangana, represented by its Principal Secretary Medical and Health Family Welfare Department, Secretariat Buildings, Hyderabad
2. Kaloji Nararayana Rao University of Health Sciences, represented by its Registrar, Warangal

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a Writ, Order or Direction more particularly one in the nature of Writ of Mandamus by declaring the action of the Respondent No. 2 in not considering Petitioners for counseling for admission into MBBS/BDS Degree / Diploma courses for the academic year, 2020- 21 under B and C/NRI Category Management Quota, as illegal, arbitrary, unconstitutional and consequently direct the Respondent No. 2 to allow the petitioners to upload application for counseling for admission into MBBS/BDS Degree / Diploma and MBBS courses under B C/NRI Category Management Quota for the academic year 2020- 21

IA NO: 1 OF 2020

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the Respondent No.2 to consider and allow the petitioners to upload application in the online for counseling for admission into MBBS/BDS Degree/ Diploma courses B and C/NRI Category Management Quota for the academic year 2020- 21, pending disposal of the main Writ Petition.

WRIT PETITION NO: 23713 OF 2020

Between:

1. Maheen Maqdoom Makkiya, D/o, Mohammed Maidoom Ali, Aged about 19 years, Occ. Student, R/o. 9-4-77/A/241, Alhasnath Colony Tolichowki, Hyderabad, T.S-500008.
2. Safiya Tabassum, D/o, Shaik Ishaq, Aged about 18 years, Occ. Student, R/o, 11-1-525, Chilkalguda, Secunderabad, T.S-500061.

...PETITIONERS

AND

1. The State of Telangana, represented by its Principal Secretary, Medical and Health Family Welfare Department, Secretariat Buildings, Hyderabad
2. Kaloji Nararayana Rao University of Health Sciences, represented by its Registrar, Warangal.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a Writ, Order or Direction more particularly one in the nature of Writ of Mandamus by declaring the action of the Respondent No. 2 in not considering Petitioners for counseling for admission into MBBS/BDS Degree / Diploma courses for the academic year 2020-21 under B and C/NRI Category Management Quota as illegal, arbitrary, unconstitutional and consequently direct the Respondent No. 2 to allow the petitioners to upload application for counseling for admission into MBBS/BDS Degree / Diploma courses under B and C/NRI Category Management Quota for the academic year 2020-21

IA NO: 1 OF 2020

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the Respondent No.2 to consider and allow the petitioners to upload application in the online for counseling for admission into MBBS/BDS Degree/ Diploma and MBBS courses under B and C/NRI Category Management Quota for the academic year 2020-21, pending disposal of the main Writ Petition

WRIT PETITION NO: 24171 OF 2020**Between:**

1. Mahajan Somesh Dnyaneshwar, S/o, Dnyaneshwar, Aged about 19 years, Occ. Student, R/o. Plot No.6 Shivheri, Karva Nagar, Jalna, Maharashtra-431203.
2. Dheeti Manjula, D/o, Dheeti Rajanna, Aged about 21 years, Occ. Student, R/o, 1-14 Alur District, Jagithyal Mandal Raikal, Karimnagar, T. S-505460.
3. Gutte Tanaya Balaji, D/o, Balaji, Aged about 20 years, Occ. Student, R/o. Audumber Nagar. Ashti Beed, Maharashtra-414203.
4. Sakshi Ramesh Bhombe, D/o, Ramesh Bhombe, Aged about 19 years, Occ. Student, R/o. Plot No.-12 S No.182/2, Near Mhasoba Nagar, Harsool, Aurangabad, Maharashtra-431001.
5. Kurra Jothendar, S/o, Kurra Srinivasa Rao, Aged about 18 years, Occ. Student, R/o. 20-11-3, Sivalayam Street, Chinravuru, Tenali, Guntur, A.P-522201.
6. Zinera Tamkeen, D/o, Ateeq Bin Ahmed, Aged about 19 years, Occ. Student, R/o. 17-3-194/92/B, Madina Nagar B Block, Yakutpura Charminar, Hyderabad, T.S-500023.

...PETITIONERS**AND**

1. The State of Telangana, represented by its Principal Secretary, Medical and Health Family Welfare Department, Secretariat Buildings, Hyderabad
2. Kaloji Nararayana Rao University of Health Sciences, represented by its Registrar, Warangal.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a Writ, Order or Direction more particularly one in the nature of Writ of Mandamus by declaring the action of the Respondent No. 2 in not considering Petitioners for Mop-Up Round counseling for admission into MBBS/BDS Degree / Diploma courses for the academic year 2020-21 under B and C/NRI Category Management Quota, as illegal, arbitrary, unconstitutional and consequently direct the Respondent No. 2 to allow the petitioners to upload application for Mop-Up Round counseling for admission into MBBS/BDS Degree / Diploma and MBBS courses under B and C/NRI Category Management Quota for the academic year 2020-21

IA NO: 1 OF 2020

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the Respondent No.2 to consider and allow the petitioners to upload application in the online for online Mop-Up Round counseling for admission into MBBS/BDS Degree/ Diploma courses B and C/NRI Category Management Quota for the academic year 2020-21, pending disposal of the main Writ Petition and may pass

WRIT PETITION NO: 24391 OF 2020

Between:

1. Roshan Biswas, S/o. Ranjit Biswas, Aged about 18 years, Occ- Student, R/o. P.V.07, Chhotekapsi, Uttar Bastar Kanker, Chhattisgarh-494771.
2. Mohammed Qazi Saifuddin Adeeb, S/o, Khazi Md Najmuddin Naveed, Aged about 18 years, Occ- Student, R/o, 1-3-113/B, Saddala Gundu Mahabub Nagar, T.S-509001

...PETITIONERS

AND

1. The State of Telangana, represented by its Principal Secretary, Medical and Health Family Welfare Department, Secretariat Buildings, Hyderabad
2. Kaloji Nararayana Rao University of Health Sciences, represented by its Registrar, Warangal

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a Writ, Order or Direction more particularly one in the nature of Writ of Mandamus by declaring the action of the Respondent No. 2 in not considering Petitioners for Stray Vacancy counseling for admission into MBBS Degree / Diploma courses for the academic year, 2020-21 under B and C/NRI Category Management Quota, as illegal, arbitrary, unconstitutional and consequently direct the Respondent No. 2 to allow the petitioners to upload application for Stray Vacancy counseling for admission into MBBS Degree / Diploma and MBBS courses under B and C/NRI Category Management Quota for the academic year 2020-21

IA NO: 1 OF 2020

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the Respondent No.2 to consider and allow the petitioners to upload application in the online for Stray Vacancy counseling for admission into MBBS Degree/ Diploma

courses B & C/NRI Category Management Quota for the academic year 2020-21, pending disposal of the main Writ Petition

WRIT PETITION NO: 1724 OF 2021

Between:

Kamuni Prudvi Priya, D/o. K. Bala Rajeshwar, Age 17 years, Occ Student, R/o. H.NO.1-77, Chinna Kodur, Siddipet, Telangan-502276 being minor represented by her natural guardian and father K. Bala Rajeshwar S/o. Venkatadri, Age 45 years, Occ Agriculture, R/o. H.NO.1-77, Chinna Kodur, Siddipet, Telangan-502276

...PETITIONER

AND

1. The State of Telangana, represented by its Principal Secretary, Medical and Health Family Welfare Department, Secretariat Buildings, Hyderabad-500 055
2. Kaloji Nararayana Rao University of Health Sciences, represented by its Registrar, Warangal

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue an appropriate writ, order or direction more particularly one in the nature of writ of mandamus declaring the action of the respondents particularly the 2nd respondent in not considering the petitioner for counseling and admission into MBBS/BDS course under Management Quota Category 13 and C for the academic year 2020-21 in the colleges affiliated to 2nd respondent university as illegal, arbitrary, unconstitutional and consequently direct the 2nd respondent to consider the petitioner application for registration and admission into BDS course under Management Quota B and C category in stray vacancy seats in the colleges affiliated to 2nd respondent university for the academic year 2020-21

IA NO: 1 OF 2021

Petition under Section 151 CPG praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the 2nd respondent to consider the petitioner application for registration and admission for BDS Course under Management Quota B and C category in stray vacancy seats in the colleges affiliated to 2nd respondent university for the academic year 2020-21, pending disposal of writ petition

WRIT PETITION NO: 1762 OF 2021

Between:

1. Budige Tejashwan, S/o, Nagaraju, Age 22 years, Occ Student, R/ o, 3-20, Kallur Natgonda, Telanagana-508218,

2. Umaima Fatima, D/o, Late, Qizher All Khan, Age 21 years, Occ Student, R/o, 17-8-646/B, Shah Colony, Chanchalguda, Hyderabad, T. S-50002 3
3. Maddirala Akhila, D/o, Maddirala Satya Narayana, Age 20 years, Occ Student, R/o, 1-83, VTC Bandapalle, Karimnagar, T.S-505403.

...PETITIONERS

AND

1. The State of Telangana, Represented by its Principal Secretary, Medical and Health Family Welfare Department, Secretariat Buildings, Hyderabad
2. Kaloji Nararayana Rao University of Health Sciences, Represented by its Registrar, Warangal

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a Writ, Order or Direction more particularly one in the nature of Writ of Mandamus by declaring the action of the Respondent No. 2 in not considering Petitioners for Left Over / Stray Vacancy Seat for admission into MBBS/BDS Degree / Diploma courses for the academic year, 2020-21 under B and C/NR1 Category Management Quota, as illegal, arbitrary, unconstitutional and consequently direct the Respondent No. 2 to allow the petitioners to upload application for Left Over / Stray Vacancy Seat for admission into MBBS/BDS Degree / Diploma and MBBS/BDS courses under B and C/NRI Category Management Quota for the academic year 2020-21

IA NO: 1 OF 2021

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the Respondent No. 2 to consider and allow the petitioners to upload application in the online for Left Over/ Stray Vacancy Seat for admission into MBBS/BDS Degree/ Diploma courses B and C / NRI Category Management Quota for the academic year 2020-21, pending disposal of the main Writ Petition

WRIT PETITION NO: 2078 OF 2021

Between:

1. Polasa Manikanta, S/o, P. Ravindher, Age 22 years, Occ. Student, R/o, 1-2-164/1, Prakasham Road, Koratla, Karimnagar, T.S-505326.
2. Balusani Nithya, D/o, Balusani Ganga Reddy, Age 18 years, Occ. Student, R/o, 2-59/5, Jagityal, Karimnagar, T.S-505529.
3. Macha Santhoshini, D/o, Macha Umashankar, Age 20 years, Occ. Student, R/o, 9-25, Raikal, Karimnagar, T.S-505460.
4. Marneni Amulya Chiranjeeth, D/o, M Vijay Chiranjeeth, Age 20 years, Occ. Student, R/o, 8-3-169/1339/605, Arogya Nagar S P R Hills, Hyderabad, T.S-500045.
5. Sana, D/o, Mohammed Habeeb Pasha, Age 19 years, Occ. Student, R/o, 30-29/2/4, Ambedkar Nagar, Malkajgiri, Rangareddy, Hyderabad, T.S-500094.

...PETITIONERS

AND

1. The State of Telangana, represented by its Principal Secretary, Medical and Health Family Welfare Department, Secretariat Buildings, Hyderabad.
2. Kaloji Nararayana Rao University, of Health Sciences, represented by its Registrar, Warangal.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a Writ, Order or Direction more particularly one in the nature of Writ of Mandamus by declaring the action of the Respondent No. 2 in not considering Petitioners for Left Over / Stray Vacancy Seat for admission into MBBS/BDS Degree / Diploma courses for the academic year 2020-21 under B and C/NRI Category Management Quota as illegal, arbitrary, unconstitutional and consequently direct the Respondent No. 2 to allow the petitioners to upload application for Left Over / Stray Vacancy Seat for admission into MBBS/BDS Degree / Diploma courses under B and C/NRI Category Management Quota for the academic year 2020-21

IA NO: 1 OF 2021

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the Respondent No.2 to consider and allow the petitioners to upload application in the online for Left Over/Stray Vacancy Seat for admission into MBBS/BDS Degree/ Diploma courses B and C/NRI Category Management Quota for the academic year 2020-21, pending disposal of the main Writ Petition

WRIT PETITION NO: 2193 OF 2021**Between:**

1. Koyala Sathwik Raju, S/o, Koyala Solomon Raj, Age 21 years, Occ. Student, R/o, 2-35, Nallabally, Warangal, T.S-508349.
2. Mariyam Soha, D/o, Syed Anwar Pasha, Age 19 years, Occ. Student, R/o, 12-10-596/ 112/1, Seethapahalmadi, Secunderabad, Hyderabad, T. S-500061.
3. Mathangi Chitra, D/o, Mathangi Rajamouli, Age 18 years, Occ. Student, R/o, 8-5-309, Sanjay Nagar, Maredupaka, Karimnagar, T.S-505209.
4. Faiza Fatima, D/o, Hasan Mohiudin, Age 20 years, Occ. Student, R/o, 8-1-398/PM/302, Paramount Hills, Paramount Crown, 102, Tolichowki, Hyderabad, T.S-500008.
5. Sufiya Fatima, D/o, Mohd Abdul Mateen, Age 20 years, Occ. Student, R/o, 18-1-463/3/46, Narqi Phool Bagh, Chandrayangutta, Hyderabad, T.S-500005.

...PETITIONERS

AND

1. The State of Telangana, represented by its Principal Secretary, Medical and Health Family Welfare Department, Secretariat Buildings, Hyderabad

2. Kaloji Nararayana Rao University of Health Sciences, represented by its Registrar, Warangal.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a Writ, Order or Direction more particularly one in the nature of Writ of Mandamus by declaring the action of the Respondent No. 2 in not considering Petitioners for Left Over /Stray Vacancy Seat for admission into MBBS/BDS Degree / Diploma courses for the academic year,2020-21 under B 86 C/NRI Category Management Quota, as illegal, arbitrary, unconstitutional and consequently direct the Respondent No. 2 to allow the petitioners to upload application for Left Over /Stray Vacancy Seat for admission into MBBS/BDS Degree /Diploma and MBBS/BDS courses under B and C/NRI Category Management Quota for the academic year 2020-21

IA NO: 1 OF 2021

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the Respondent No.2 to consider and allow the petitioners to upload application in the online for Left Over/ Stray Vacancy Seat for admission into MBBS/BDS Degree/ Diploma courses B C/NRI Category Management Quota for the academic year 2020-21, pending disposal of the main Writ Petition

WRIT PETITION NO: 2797 OF 2021

Between:

Mathangi Ramyasri, D/o. Mathangi Yallaiah, Aged about 20 years, Occ. Student, R/o. 17-142/7, Cheemalagadda, Nakrekal Mandal, Nalgonda, T.S-508211.

...PETITIONER

AND

1. The State of Telangana, represented by its Principal Secretary, Medical and Health Family Welfare Department, Secretariat Buildings, Hyderabad
2. Kaloji Nararayana Rao University of Health Sciences, represented by its Registrar, Warangal.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a Writ, Order or Direction more particularly one in the nature of Writ of Mandamus by declaring the action of the Respondent No. 2 in not

considering Petitioner for Second phase of counseling for admission into BAMS, BHMS, BUMS and BNYS, under A Category Competent Authority Quota as illegal, arbitrary, unconstitutional and consequently direct the Respondent No. 2 to allow the petitioner to upload application/Certificate verification for Second phase of counseling for admission into BAMS, BHMS, BUMS and BNYS, under A Category Competent Authority Quota, for the academic year 2020-21

IA NO: 1 OF 2021

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the Respondent No.2 to consider and allow the petitioner to upload application/Certificate verification in the online for Second phase of counseling for admission into BAMS, BHMS, BUMS and BNYS, under A Category Competent Authority Quota, the academic year 2020-21, pending disposal of the main Writ Petition

WRIT PETITION NO: 3193 OF 2021

Between:

Kandulcuri Sriya, D/o, K Ravi Kumar, Aged about 18 years, Occ. Student, R/o. 11-13-696/1, Green Hills Colony, Kothapet, Saroornagar, K.V.Rangareddy, T.5-500035.

...PETITIONER

AND

1. The State of Telangana, represented by its Principal Secretary, Medical and Health Family Welfare Department, Secretariat Buildings, Hyderabad
2. Kaloji Nararayana Rao University of Health Sciences, represented by its Registrar, Warangal.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a Writ, Order or Direction more particularly one in the nature of Writ of Mandamus by declaring the action of the Respondent No. 2 in not considering Petitioner for Second phase of counseling for admission into BAMS, BHMS, BUMS and BNYS, under A Category Competent Authority Quota as illegal, arbitrary, unconstitutional and consequently direct the Respondent No. 2 to allow the petitioner to upload application/Certificate verification for Second phase of counseling for admission into BAMS, BHMS, BUMS and BNYS, under A Category Competent Authority Quota, for the academic year 2020- 21

IA NO: 1 OF 2021

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the Respondent No.2 to consider and allow the petitioner to upload application/Certificate verification in the online for Second phase of counseling for

admission into BAMS, BHMS, BUMS and BNYS, under A Category Competent Authority Quota, the academic year 2020-21, pending disposal of the main Writ Petition

WRIT PETITION NO: 3640 OF 2021

Between:

1. Mutupuri Vijay Kumar, S/o, Bandaiah, Aged about 22 years, Occ. Student, R/o, 5-55, Naskal, K.V. Rangareddy, T.S-501501.
2. Sumaiya Yamani, D/o, Abdul Samad Yamani, Aged about 19 years, Occ. Student, R/o, 4-50, Errakunta, K.V.Rangareddy, T.S-500005.

...PETITIONER

AND

1. The State of Telangana, represented by its Principal Secretary, Medical and Health Family Welfare Department, Secretariat Buildings, Hyderabad
2. Kaloji Nararayana Rao University of Health Sciences, represented by its Registrar, Warangal.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a Writ, Order or Direction more particularly one in the nature of Writ of Mandamus by declaring the action of the Respondent No. 2 in not considering Petitioners for Mop-Up Round of counseling, for admission into BAMS, BHMS, BUMS and BNYS, under A Category Competent Authority Quota as illegal, arbitrary, unconstitutional and consequently direct the Respondent No. 2 to allow the petitioners to upload application/Certificate verification for Mop-Up Round of counseling for admission into BAMS, BHMS, BUMS and BNYS, under A Category Competent Authority Quota, for the academic year 2020-21

IA NO: 1 OF 2021

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the Respondent No.2 to consider and allow the petitioners to upload application/Certificate verification in the online for Mop-Up Round of counseling for admission into BAMS, BHMS, BUMS & BNYS, under A Category Competent Authority Quota, the academic year 2020-21, pending disposal of the main Writ Petition

WRIT PETITION NO: 3797 OF 2021

Between:

Salwa Ghazee, D/o. Abdul Hameed, Aged about 23 years, Occ. Student, R/o. 2-7-785, Mukurampura, Karimnagar; TS- 505001

...PETITIONER

AND

1. The State of Telangana, represented by its Principal Secretary, Medical and Health Family Welfare Department, Secretariat Buildings, Hyderabad
2. Kaloji Nararayana Rao University of Health Sciences, represented by its Registrar, Warangal

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a Writ, Order or Direction more particularly one in the nature of Writ of Mandamus by declaring the action of the Respondent No. 2 in not considering Petitioner for Left Over / Stray Vacancy Seat for admission into BDS Degree / Diploma courses for the academic year, 2020-21 under B and C/NRI Category Management Quota, as illegal, arbitrary, unconstitutional and consequently direct the Respondent No. 2 to allow the petitioner to upload application for Left Over / Stray Vacancy Seat for admission into BDS Degree / Diploma and BDS courses under B and C/NRI Category Management Quota for the academic year 2020-21

IA NO: 1 OF 2021

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the Respondent No.2 to consider and allow the petitioner to upload application in the online for Left Over/Stray Vacancy Seat for admission into BDS Degree/ Diploma courses B and C/NRI Category Management Quota for the academic year 2020-21, pending disposal of the main Writ Petition

WRIT PETITION NO: 3942 OF 2021

Between:

1. Chinta Mohit Raj, S/o, Chinta Srinivas, Age 20 years, Occ. Student, R/o, 1-100/3, Hvdernagar, Kukatpally, Hyderabad, Telanagana-500072,
2. Nusrath Unnisa Begum, D/o, Khaja Afzal Hussain, Age 20 years, Occ. Student, R/o 49-128/9/5, Plot.no.58/P, Kalpana Society, Chintal, Qutubullapur, Rangareddy T.S-500055.
3. Hina Fatima, D/o, Mohammed Khaleel Ullah Khan, Age 18 years, Occ. Student, R/o, 18-12-418/D/15, Hafezbaba Nagar, Hyderabad, T.S-500058

...PETITIONERS

AND

1. The State of Telangana, represented by its Principal Secretary, Medical and Health Family Welfare Department, Secretariat Buildings, Hyderabad
2. Kaloji Nararayana Rao University of Health Sciences, represented by its Registrar, Warangal.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a Writ, Order or Direction more particularly one in the nature of Writ of Mandamus by declaring the action of the Respondent No. 2 in not considering Petitioners for Left Over /Stray Vacancy Seat for admission into MBBS/BDS Degree / Diploma courses for the academic year,2020-21 under B and C/NRI Category Management Quota, as illegal, arbitrary, unconstitutional and consequently direct the Respondent No. 2 to allow the petitioners to upload application for Left Over /Stray Vacancy Seat for admission into MBBS/BDS Degree /Diploma and MBBS/BDS courses under B and C/NRI Category Management Quota for the academic year 2020-21

IA NO: 1 OF 2021

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the Respondent No.2 to consider and allow the petitioners to upload application in the online for Left Over /Stray Vacancy Seat for admission into MBBS/BDS Degree/ Diploma and MBBS/BDS courses under B and C/NRI Category Management Quota for the academic year 2020-21, pending disposal of the main Writ Petition

Counsel for the Petitioner: SRI. ABDUL KABEER (CA ALL THE WPS)

Counsel for the Respondent No.1: GP FOR MEDICAL HEALTH FW (CA ALL THE WPS)

Counsel for the Respondent NO.2: SRI A, PRABHAKAR RAO SC FOR KNRUHS (CA ALL THE WPS)

The Court made the following: ORDER

THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE

AND

THE HON'BLE SRI JUSTICE J.SREENIVAS RAO

W.P.Nos.7708, 11008, 11349, 22809, 23477, 23713, 24171 and 24391 of 2020 and 1724, 1762, 2078, 2193, 2797, 3193, 3640, 3797 & 3942 of 2021

COMMON ORDER: (Per the Hon'ble the Chief Justice Alok Aradhe)

Mr. Abdul Kabeer, learned counsel for the petitioners.

Mr. A.Prabhakar Rao, learned Standing Counsel for Kaloji Narayana Rao University of Health Sciences appears for respondent No.2.

2. Learned counsel for the petitioners submits that the issue involved in the Writ Petitions has been rendered academic on account of efflux of time.

3. In view of aforesaid submission, the Writ Petitions are dismissed as infructuous.

Miscellaneous applications, if any pending, shall stand closed.

There shall be no order as to costs.

//TRUE COPY//

SD/-T. TIRUMALA DEVI
ASSISTANT REGISTRAR
SECTION OFFICER

To,

1. One CC to SRI. ABDUL KABEER Advocate [OPUC]
2. One CC to SRI A. PRABHAKAR RAO SC FOR KNRUHS [OPUC]
3. Two CCs to GP FOR MEDICAL HEALTH FW, High Court for the State of Telangana. [OUT]
4. Two CD Copies

KKS
BS

Kg

HIGH COURT

DATED:18/10/2024



COMMON ORDER

WRIT PETITION NOS:

**7708,11008,11349,22809,23477,23713,24171 and
24391 OF 2020 and**

**1724,1762,2078,2193,2797,3193,3640,3797 & 3942 of
2021**

**DISMISSING THE WRIT PETITIONS
AS INFRACTUOUS
WITHOUT COSTS**

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20/11/24*